

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**STELLAR EDGE SOLUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Stellar Edge Solutions Private Limited</b>
2.	Date of incorporation of corporate debtor	30/11/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900CH2010PTC032603
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office: SCO 371-72-73, 2<sup>nd</sup> Floor, Sector 34-A Chandigarh-160034</b>
6.	Insolvency commencement date in respect of corporate debtor	23 <sup>rd</sup> December 2022 (Order Copy received on 27 <sup>th</sup> December 2022)
7.	Estimated date of closure of insolvency resolution process	25 <sup>th</sup> June 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>CA Navneet Gupta</b> Reg. No.: IBBI/IPA-001/IP-P00361/2017-18/10619 AFA Valid : upto 16.01.2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#1598, Level 1, Sector 22-B, Chandigarh-160022 Email: navguptaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#1598, Level 1, Sector 22-B, Chandigarh-160022 Email: stellar.cirp@gmail.com
11.	Last date for submission of claims	10 <sup>th</sup> January 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Stellar Edge Solutions Private Limited** on 23rd December 2022 (Order Copy received on 27th December 2022).

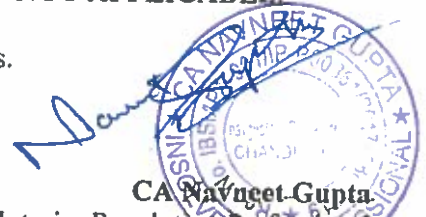
The creditors of **Stellar Edge Solutions Private Limited** are hereby called upon to submit their claims with proof on or before 10th January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA- **NOT APPLICABLE**.

Submission of false or misleading proofs of claim shall attract penalties.

A circular official stamp of the Insolvency and Bankruptcy Board of India (IBBI) for Chandigarh. The stamp contains the text "INSOLVENCY PROFESSIONALS", "IBBI", "CHANDIGARH", and "2015". A handwritten signature in blue ink is written over the stamp.

**CA Navneet Gupta**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00361/2017-18/18619

**Date: 27/12/2022**  
**Place: Chandigarh**